
(2021) 11 TDSAT CK 0045

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition Nos. 587, 588, 589, 590, 591, 592, 594, 644, 645, 646, 647, 663, 674, 690 Of 2020 With Misc Application 248 Of 2021

Siti Networks Ltd

APPELLANT

Vs

Raghavendra Enterprises And Anr

RESPONDENT

Date of Decision : 24-11-2021

Acts Referred:

Citation : (2021) 11 TDSAT CK 0045

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Prakriti Nambiar, Vidya Prabhakaran, Sharath Sampath, Sarad K Sunny

Judgement

Heard learned counsel for the parties.

On behalf of petitioner prayer for exparte hearing against non appearing respondents has been reiterated. It has been pointed out that they were served with notice between December 2020 and January 2021 and have chosen not to appear inspite of sufficient time and opportunity. In the facts of the case, the prayer is allowed. The concerned petitions shall be heard exparte qua the non appearing respondents.

Petitioner has prayed for four weeks' further time for filing rejoinder to replies already on record and also for filing reply to M.As filed on behalf of respondent no. 2 seeking deletion. The prayer is allowed. However, further time for this purpose, if granted, shall be on appropriate cost.

Post the matter under the same head on 3.1.2022.

It shall be open for respondent no. 2 to file rejoinder in respect of the M.A. before the next date.

Interim order to continue till the next date.